

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:6902  
ANSWERED ON:08.05.2015  
EVICTION UNDER PUBLIC PREMISES ACT  
Reddy Shri Ch. Malla

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Air Force Station, Begumpet, Hyderabad has issued any eviction notice under the Public Premises Act, 1971;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has received any representation from public representatives/ Members of Parliament in this regard; and
- (d) if so, the details thereof and the action taken by the Government thereon?

**Answer**

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) & (b): Air Force Station, Begumpet have issued a notice to Jam-e-Masjid authorities under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as the land on which the Mosque is located is a Government land as per General Land Register of the Secunderabad Cantonment Board.

(c) & (d): A representation dated 8.12.2014 was received from the Honble Member of Parliament (Lok Sabha) which was replied on 4th May 2015.